

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.2611
ANSWERED ON 17.03.2025

REGULATION AND UTILIZATION OF HINDU TEMPLE FUNDS

2611. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of CULTURE be pleased to state:

- (a) whether Hindu temples in various States are under the administrative control of State Governments, while religious institutions of other faiths operate autonomously, if so, the details thereof;
- (b) the total revenue collected from Hindu temples under State Government control during the last five years, State and temple-wise;
- (c) whether any portion of temple funds have been diverted for non-religious purposes and if so, the details of such allocations;
- (d) whether the Government has received any representations or requests from temple authorities or religious organizations demanding autonomy from State control and the response of the Government thereto; and
- (e) whether the Government intends to introduce any reforms to ensure uniform regulations for all religious institutions, including temples, mosques and churches and if so, the details thereof?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) There are 3698 ancient monuments and archaeological sites and remains including temples & declared as of national importance by and under the Ancient Monuments and
- (b) Archaeological Sites and Remains Act, 1958 in the country. Revenue generated from the 143 ticketed monuments of Archaeological Survey of India (ASI) including temples is as under:

(amount in rupees)

Year	Revenue
2021-22	101,50,59,354
2022-23	251,93,76,252
2023-24	317,92,20,085

- (c) The Archaeological Survey of India (ASI) does not divert any portion of funds from the revenue collected of the protected monuments.
- (d) ASI has not received any representations or requests from temple authorities or religious organizations demanding autonomy from State control.
- (e) Question does not arise.
